


TS(M) 129/2019

25-Nov-22

Respondent is represented. Today the learned counsel for the petitioner has vide petition number 1074/22 submitted that the petitioner has never contacted his counsel since the filing of the suit. The engaged counsel, namely, Hemanta Baruah has also not received any instruction from the petitioner. The learned counsel has submitted that he is withdrawing himself from this case.

The case record also reveals that since the filing of the case the petitioner never appeared before the court in person. It appears that the petitioner is not interested to pursue this proceeding. As such the suit is dismissed under order 9 Rule 8 of CPC. With this order this case is disposed of.


Addl. District Judge, r. I.C.
Sokbar, Tezpur